## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 70/(MAH)/2013 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES:

Mr. Nandkishor Shankar Kamthe

V/s.

M/s. Hindustan Sugar Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

M. S. Bhardway Adv.

of W for Respondents or Name

V. P. VERMA Advocate

for Respondents v. Previna

Korogo Thorat pas Petitioning

Vishvageet H. Rid. Petitioner.

## <u>Order</u> <u>CP No. 70/397-398/CLB/MB/MAH/2013</u>

The Petitioner Counsel submits that the Respondent side has not complied with the consent terms entered between on 15.12.2014, to which, the Respondent side stated that they could not comply with consent terms because the Company is in preparation of Balance Sheets since inception, the Counsel says that he has instructions that preparation will be over within two weeks and comply consent terms as soon as preparation of Balance Sheets is done.

For there being undertaking from the Counsel for compliance of consent terms, this matter is posted for reporting progress of compliance of order dated 15.12.2014.

List this matter on 21.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR` Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)